

vertisement was published in the Employment News/Rozgar Samachar, Delhi, Amrita Bazar Patrika, Northern India Patrika and the Indian Nation through the Directorate of Audia Visual Publicity in May 1989 for recruitment of sportsmen (Badminton/Chess).

For the game of badminton, out of 21 candidates who had applied, 10 candidates were called on 15-6-1989 for field trials. On the basis of the field trials on 22nd and 23rd June 1989, 3 candidates were called for interview which was to be held on 28-11-1989. The candidates, when they turned up for interview were informed that as the original advertisement was defective in regard to the age limit given therein, the interviews had to be cancelled. A corrigendum was issued to the D.A.V.P. on 1-12-1989 and the corrected advertisement for badminton was published in national newspapers on 25-12-1989.

One applicant was adjudged the best player in the field trials held for badminton on 22/23-6-1980.

Call letters were issued on 2-11-1989 to selected applicants for appearing in the field trials for Chess. No call letters were issued on 20-11-1989. While verifying the original certificates submitted by the candidates, it was noticed that 6 candidates were above the normally permissible age limit of 25 years. Field trials were, therefore, held between 20th and 22nd November 1989 amongst 13 candidates who were within the advertised age limit of 25 years.

One applicant was adjudged as the best player in the field trial for Chess.

It came to notice on 20th November 1989, while the field trials were on in respect of chess, that the age limit of 25 years given in the advertisement issued in May 1989 was incorrect, as per orders relating to the appointment of sports persons in groups 'C' & 'D' posts. A corrigendum to this advertise-

ment, correctly indicating the age relaxation by 5 years in respect of general candidates and by 10 years in respect of SC/ST candidates over and above the maximum age limit of 25 years, was published on 26th November 1989.

As the entire recruitment procedure had been vitiated, the sports quota recruitment for the year 1989 was scrapped and no appointment was made against the advertisement.

The mistake regarding the incorrect age limit having been mentioned in the original advertisement issued for both chess and badminton was noticed on 20th November 1989, i.e. on the same day as the field trials were to commence in respect of chess and after the field trials were over for badminton (in June 1989). D.A.V.P. was requested the same day to publish a corrigendum giving the correct age limit. The corrected advertisement in respect of chess was published on 26th November 1989.

The Director of Audit, Eastern Railway, has since called for the explanation of the concerned official and would take suitable action on receipt of the replies from them. Director of Audit, Eastern Railway has also since been advised to ensure that such mistakes do not recur.

Setting up of an Export Facilitation Committee

954. SHRI VIREN J. SHAH: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have set up an Export Facilitation Committee recently;

(b) if so, what are the functions and objectives of this committee;

(c) when was the last meeting of the committee held;

(d) what major decisions were taken at the last meeting;

(e) whether any memorandum in this regard has been received from the Bombay Millowners' Association; and

(f) if so, what decision have been taken on the above memorandum?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) Yes, Sir. The Committee has been set up *vide* Gazette Notification No. 170 dated 30.3.90.

(b) *Objective:* The Objective of the Committee is to provide a high level Inter-Ministerial clearing house to deal with the problems of exporters related to the pre and post-shipment stages, propose solutions to the problems of generic nature, monitor and improve the speed of processing at various stages and to resolve problems encountered by exporters in a pragmatic positive manner.

Functions: The EFC will deliberate on the pre-shipment problems which relate to (a) (i) availability of credit, (ii) inputs (both capital goods and raw materials), (iii) collaborations, (iv) setting up of 100 per cent EOUs, (v) promotion of markets, (vi) fixation of drawback and rates, (vii) transport infrastructure, etc. Similarly, EFC will look into post-shipment problems such as (a) disbursement of incentives by way of CCS, REP, additional licences|DBK|IPRS, (b) customs clearance and (c) Trade disputes etc.

(c) The last meeting of the Committee was held on 26-4-1990.

(d) Major decisions were taken on the following issues:—

1. Scope and Jurisdiction of EFC:—

Set up as an inter-departmental umbrella Committee, EFC will look into the problems faced by the exporters of a generic nature. Any issues|problems which remain unresolved and are considered to be sufficiently weighty, will be referred by EFC to the Committee of Secretaries for consideration|decision.

The decisions of the Committee will be respected by the authorities at the field level.

2. It was decided that the local level committees should be activated and local problems should be handled at local levels.

3. Representatives of the RBI, Indian Bankers' Association should be included in the EFC besides the JCCI & E (Policy) and JC (Administration) in the CCI & E's organisation.

4. The progress of the introduction and publication of simplified pre-shipment documents was reviewed. It was decided that standardised and aligned forms of proper specifications should be accepted from 1-10-1990 onwards. All the related activity for the popularisation of these forms must be completed before this date.

5. A small committee consisting of JE (DOE), Export Commissioner, Shri Vinay Kumar (ASSOCHAM), Professor Sehgal and Prof. Ramesh Bahl of IIFT was appointed to coordinate the activities related to system designing, programming, training and production of appropriate software as a correlated plan for introduction and publication of simplified pre-shipment documents.

(e) No, Sir.

(f) Question does not arise.

FOB Value of Exports of some Bulk Drugs

955. **SHRIMATI RATAN KUMARI:** Will the Minister of COMMERCE be pleased to refer to the answer to Unstarred Question 2062 given in the Rajya Sabha on the 29th March, 1990 and state:

(a) what was the FOB value of exports of Pyrazinamide, Erythromycin, Ethambutol and Ampicillin during the last two years, year-wise;

(b) what are the names of the exporters and names of the countries to which these drugs were exported;